

Education to freed child labourers

†3209. SHRI RAGHUNANDAN SHARMA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that there was a proposal to establish 60 schools in Delhi in association with Non-Governmental Organisations till September, 2011, whereby an arrangement was to be made to impart free education to the freed child labourers;

(b) if so, the details thereof; and

(c) the number of schools established till date according to this proposal and the number of freed child labourers getting education in those schools?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) and (b) There is no proposal to establish 60 schools in Delhi in association with Non-Governmental Organisation directly. However, Government of India, Ministry of Labour & Employment had given approval for running 60 special schools under NCLP Scheme in Delhi.

(c) At present no school is running under NCLP Scheme in Delhi.

Release and rehabilitation of bonded labourers

3210. DR. E.M. SUDARSANA NATCHIAPPAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government is continuing rehabilitation of bonded labourers released under Bonded Labour System Abolition Act, 1976; and

(b) if so, the programmes applicable for them and the State-wise and district-wise number of persons identified, released and benefited?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) and (b) The Bonded Labour System has been abolished by law throughout the country with effect from 25th October, 1975 under the Bonded Labour System (Abolition) Ordinance which was replaced by the Bonded Labour System (Abolition) Act, 1976. As and when existence of bonded labour is detected, such persons are identified for rehabilitation. The responsibility for rehabilitating the freed

†Original notice of the question was received in Hindi.